

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 915 of 2020

.....

3/10.09.2020 No one appears on behalf of the petitioner through Video Conferencing on repeated calls.

Thus, this matter is adjourned.

In the meantime, defects, pointed out by the office, should be removed.

(Ananda Sen, J)

Mukund/-